

STATE Vs. Unknown  
FIR no. 369/2020  
PS G.T.B. Enclave

सलोनी सिंह  
SALONI SINGH  
महानगर दण्डाधिकारी-01  
Metropolitan Magistrate-01  
कमरा नं. 54  
Room No. 54  
शाहदरा, कडकडडूमा कोर्ट, दिल्ली  
Shahdara Karkardooma Courts, Delhi

24.12.2020

**Through VC CISCO Webex.**

Present: Mr. Lokesh Kumar, Ld. APP for State.  
Mr. Neeraj Kumar, Advocate for applicant.

1. Reply to the superdari application has been filed. Copy is supplied to counsel of the applicant. Submissions on the application for release of vehicle on superdari made.
2. Submissions have been heard. Case file perused. In the present application, the applicant is seeking release of the vehicle bearing no. DL-1RS-9368 on superdari on the ground that he is the registered owner of the same. As per the said reply filed by the IO, the mechanical inspection of the vehicle has already been done and the IO has no objection, if the vehicle is released to the lawful owner. No purpose would be served keeping the vehicle in P.S. Malkhana during the trial. Therefore, on consideration, the vehicle no. DL-1RS-9368 is released on superdari to its registered owner subject to the following conditions: -
  - a. That the applicant shall furnish a security bond in the sum of Rs. 1,50,000/- (Rupees One Lac Fifty Thousand Only) to the satisfaction of concerned SHO;
  - b. That the applicant shall not sell or otherwise dispose of the said vehicle without prior intimation to the court and shall produce the same as and when directed by the court;
  - c. The I.O. shall prepare a detailed punchnama mentioning specific details of the vehicle including its colour, engine number and chassis number;
  - d. The I.O. shall take coloured photographs of the said vehicle from different angles for proper identification of the same;
  - e. The photographs are to be attested and counter signed by the complainant, registered owner, and accused; and
  - f. The I.O. shall file the punchnama with a print-out of the



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photographs and a soft copy of the photographs in a pendrive/flashdrive and file it in compliance of provisions of the Indian Evidence Act, 1872.

3. Application is accordingly disposed of and it be tagged with chargesheet as and when filed. Copy of order be uploaded on the District Court Website and copy of order be sent via email to counsel for applicant.



(SALONI SINGH)  
MM-01, Shahdara,  
Karkardooma Courts, Delhi  
24.12.2020  
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